

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:3592  
ANSWERED ON:20.08.2004  
EXCESS HOLDING OF GOODS IN WAREHOUSES  
Baitha Shri Kailash;Vijay Krishna Shri

**Will the Minister of FINANCE be pleased to state:**

- (a) Whether it is a fact that during 1999-2002, provisions of Customs Act, 1962 were not observed and instructions issued by this Ministry were not followed resulting in excess holding of goods in warehouses, improper control, non-submission of bonds etc. resulting in involvement of revenue of Rs. 4400 crore;
- (b) if so, the reasons thereof;
- (c) whether any responsibility has been fixed into the matter;
- (d) if so, the details thereof; and
- (e) the measures taken by the Government to ensure strict implementation of the instructions issued by it?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE ( S.S. PALANIMANICKAM )

- (a) to (e): The information is being collected and will be laid on the Table of the House.